**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application No.78/2023

Durga Singh Pawar & Ors. …Applicants

Versus

Rajendra Singh Dafoti & Ors. …Respondents

INDEX

S. No.	Particulars	Page No.
1.	List of dates on behalf of Respondent No.5 regarding compliances to the directions given by the Joint Committee.	2 – 8
2.	**ANNEXURE: R5/15 (Colly)** A copy of letters dated 22.11.2023, 20.01.2024 and 22.01.2024 written by Respondent No.5 to District Magistrate and DFO, Pithoragarh.	9 – 12
3.	**ANNEXURE: R5/16** A copy of letter dated 08.04.2024 written by DFO to Respondent No.5.	13
4.	**ANNEXURE: R5/17** A copy of letter dated 25.04.2024 written by DFO to Respondent No.5.	14 – 15
5.	**ANNEXURE: R5/18** A copy of the letter dated 26.04.2024 written by Respondent No.5 to DFO, Pithoragarh.	16 – 17
6.	Proof of Service	18

Through

SUGAM MISHRA
Counsel for Respondent No.5
B-69, LGF, Lajpat Nagar-1,
New Delhi -110024
Mob. No. 9999212420,
advsugammishra@gmail.com

Place: New Delhi
Date: 29.04.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application No.78/2023

Durga Singh Pawar & Ors. …Applicants

Versus

Rajendra Singh Dafoti & Ors. …Respondents

LIST OF DATES ON BEHALF OF RESPONDENT NO.5 REGARDING COMPLIANCES TO THE DIRECTIONS GIVEN BY THE JOINT COMMITTEE

RECOMMENDATIONS OF JOINT COMMITTEE IN ITS REPORT DATED 03.05.2023 @Pg. 105	**COMPLIANCES MADE BY THE RESPONDENT NO.5**
1. Action may be taken against lease holder according to conditions mentioned in consent/ NoC.	Action has been taken and a total penalty of Rs.14,74,200/- has been imposed by DM, Pithoragarh vide order dated 25.04.2023. The said penalty has been deposited by the Respondent No.5 vide receipts dated 29.04.2023 & 11.07.2023. A copy of the receipts i.e. E-challan i.e. 29.04.2023 for Rs. 7,72,200 and dated 11.07.2023 for Rs. 7,00,000/- (Rupees Seven Lacs) are annexed @Pg. 241-242.

	The Forest Department registered a case u/s 32 & 33 of Indian Forest Act on 15.03.2023 against the respondent No.5 for illegal felling of trees in the mining area and imposed a penalty of Rs.3,21,778/ upon the Respondent No.5. The Respondent No.5 deposited the said penalty on 18.03.2023 and 21.09.2023 for a sum of Rs. 1,05,000 and 2,16,778/- respectively. A copy of the letter dated 21.09.2023 issued by the Forest Range Officer, Munsiyari is annexed @ Pg. 244.
2. Before starting further mining activity retaining wall should be constructed to retain over burden and for disposal of rain water, suitable arrangement should be made so that the nearest water body and river Bhujgarh is not affected.	The respondent No.5 has duly constructed the retaining wall which has been noted in the Joint Inspection report dated 25.01.2024 @ Pg.503 and it has been categorically stated by the Joint Committee that as per geographical condition of the area the retaining wall

	constructed by the respondent No.5 to retain the over burden is sufficient. Therefore, as a result of constructing retaining wall, it has been ensured that over burden and rain water from the mining area may not reach to the water body/ river.
3. For balancing the environmental issues, an action plan may be prepared and plantation may be done in the unutilized land of revenue and Van panchayat	In July 2023, the respondent No.5 has carried out extensive plantation activity on the Van Panchayat land and unutilized land near the mining site in an area of approx. 2 to 2.5 hectors by planting 1000 trees. Further to this, the respondent No.5 also distributed plants to the villagers for plantation on their land which is in their use and control near the mining site. Photographs of plantation are @Pg. 324 to 332 and 349 to 366. Further, the respondent No.5 has also made an arrangement to ensure that the tree planted are protected. For this purpose

	the respondent No.5 has employed 2 persons namely: 1. Govind Pawar 2. Kuwar Singh Koranga For the plantation, as directed by this Hon'ble Tribunal and by the Joint Committee, the respondent No.5 had written a letter dated 22.11.2023, 20.01.2024 and 22.01.2024 to District Magistrate as well as DFO, Pithoragarh. A copy of letters dated 22.11.2023, 20.01.2024 and 22.01.2024 written by Respondent No.5 to District Magistrate and DFO, Pithoragarh are annexed as **ANNEXURE: R5/15 (Colly)** On 20.12.2023, DM, Pithoragarh written a letter to DFO for providing the Van Panchayat land to the respondent No.5 for plantation. Copy of which is annexed @Pg. 487. However, instead of providing

	land, the DFO, Pithoragarh after a lapse of more than 3 months on 08.04.2024 wrote a letter to Respondent No.5 asking for deposit of Rs. 10.52 Lacs for plantation. A copy of letter dated 08.04.2024 written by DFO to Respondent No.5 is annexed as **ANNEXURE: R5/16.** Again on 25.04.2024, DFO, Pithoragarh wrote another letter to the Respondent No.5 seeking deposit of Rs.45.07 lacs for plantation. A copy of letter dated 25.04.2024 written by DFO to Respondent No.5 is annexed as **ANNEXURE: R5/17.** On 26.04.2024, the Respondent No.5 wrote a letter to DFO, Pithoragarh which was duly received in his office on 27.04.2024, requesting that as directed by DM, Pithoragarh in letter dated 20.12.2023 and as per EC condition No.2.18, instead of demanding Rs.45.07

	Lacs which is about 67% of the project cost, kindly provide the Van-Panchayat land where the respondent no.5 may carry out plantation activity in the guidance of Forest Department. A copy of the letter dated 26.04.2024 written by Respondent No.5 to DFO, Pithoragarh is annexed as **ANNEXURE: R5/18.**
4. The District Level task force may be constituted to look after the illegal mining and regular inspection may be ensured	The Govt. has constituted special task force to ensure stoppage of any illegal mining in the entire state of Uttarakhand which has become functional.

In view of the facts that all the necessary compliances have already been made by the Respondent No.5 and in view of the fact that despite the letter dated 20.12.2023 written by the DM, Pithoragarh, the DFO, Pithoragarh has inordinately delayed providing the Van-Panchayat land for forestation, the respondent No.5 may kindly be allowed to operate as it is now closed because of inaction on the part of forest department only and for which the respondent No.5 may not be made to suffer as the whole mining season is almost getting over and all the equipment

and machinery are lying and respondent No.5 is suffering losses, for which the respondent No.5 shall ever be grateful. It is prayed accordingly.

SUGAM MISHRA
Counsel for Respondent No.5
B-69, LGF, Lajpat Nagar-1,
New Delhi -110024
Mob. No. 9999212420
advsugammishra@gmail.com

Place: New Delhi
Date: 29.04.2024

ANNEXURE: R5/15 (COLLY)

To

The District Collector

Pithoragarh

Uttarakhand

Subject: Regarding to provide us Van panchayat land or Forest land to have plantation near by our Bajeta Soap stone mine at village- Bajeta,Munsyari,Pithoragarh.

Respected Mam,

This is in concern that, According to NGT Order & Mining plan every we have to do plantation near by our mining area. So kindly provide us forest land or van panchayat land for plantation according to your concern.

CC to:District Mine officer Pithoragarh.

Thanking you

Sincerely your's

For J.D. Minerals

Auth. Signatory

Rajendra Singh Dafoti

Mine owner

Bajeta Soap stone mine.

Pithoragarh.

Dated: 17/11/2023.

Dated: 20/01/2024

To,

The DFO

Pithoragarh

Uttarakhand

Subject: Regarding to provide us van panchayat land or forest land for plantation of trees to complete our compliance to our case no- 78/2023 at Honorable NGT Court.

Respected Sir,

This is in concern that, we have provided an application on dated to-17/11/2023 to District collector mam Pithoragarh to provide us pan panchayat land or forest land for plantation of trees to fulfill our compliances regarding our above mentioned case.

After that from District Collector mam end on dated- 20/Dec/2023 serial no –470 a letter has been forwarded to you. But still we haven't received any letter from your end to provide us land for plantation of trees.

Kindly again I am requesting you to have needful in this regards.

CC to : District Collector Pithoragarh.

District Mine Officer Pithoragarh.

Thanking you

Sincerely your's

For J. D. Minerals

Partner Signatory

Mine Owner

JD Minerals

Village-Bajeta- Munsyari

Pithoragarh

Mobile no- 9870880465

सेवा में,

श्रीमान जिलाधिकारी महोदया,

पिथौरागढ़, उत्तराखण्ड।

विषय– मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक 13.12.2023 के अनुपालन के सम्बन्ध में उत्तर।

महोदया,

सविनय निवेदन इस प्रकार है कि आपके कार्यालय के पत्रांक संख्या –1686/तीस–खनन/2022–23 दिनांक दिसम्बर 23, 2023 का सन्दर्भ ग्रहण करने की कृपा करें (संलग्न है) जिसके अनुपालन में आपके निर्देशानुसार रिट्रेनिंग वॉल की ऊंचाई बढ़ा दी गयी है एवं नयी दीवार का निर्माण कर दिया गया है। उपरोक्त ग्रामवासियों के क्षतिग्रस्त मार्गों की मरम्मत कर दी गयी है।

महोदया, आपके निर्देशानुसार वृक्षारोपण का जो कार्य होना था जिस हेतु आपके द्वारा प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग को लिखित माध्यम से दिसम्बर 20, 2023 को वृ क्षोपण हेतु उपलब्ध वन पंचायत की भूमि पट्टा धारक को उपलब्ध कराने हेतु निर्देशित किया गया था जो आज तक भी वन विभाग द्वारा पंचायत की भूमि उपलब्ध नहीं करायी गयी है जिसके लिये हमारे द्वारा दिनांक 20.1.2024 को एक पत्र प्रभागीय वनाधिकारी, को दुबारा से दिया गया था

कि हमे भूमि उपलब्ध करायी जाये जिससे कि हम वृक्षारोपण का कार्य जल्द से जल्द पूरा कर सके और हमारी अनुपालना पूरी हो पाये।

संलग्न–उपरोक्तानुसार।

दिनांक–22.1.2024

प्रार्थी,

मै० जे०डी० मिनरल्स
प्रो० श्री राजेन्द्र सिंह दफौटी,
वी0–54 जज फार्म, छोटी मुखानी
हल्द्वानी, जनपद नैनीताल।

प्रतिलिपि निम्न को सूचनार्थ प्रेषित–

1. प्रभागीय वनाधिकारी, पिथौरागढ़, वन प्रभाग।
2. श्रीमान जिला खान अधिकारी, भू–तत्व एवं खनिकर्म विभाग, पिथौरागढ़।

ANNEXURE: R5/16

कार्यालय प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़ ।

E-mail: dfopithoragarh@rediffmail.com; Fax/☎ 05964-225234

पत्रांक– 6956/9–2 दिनांक, पिथौरागढ, 08 अप्रैल, 2024 ।

सेवा मे,

राजेन्द्र सिह दफौटी,
B-54,Judge Farm, Mukhani,
Haldwani- 263139,
Dist Nainital

विषयः– **Regarding to provide Van panchayat land of forest land to have plantation nearby your Bajeta soap stone Mine at bajeta, Munsyari, Pithoragarh.**

सन्दर्भः– **आपका पत्र दिनांक 23.03.2024 ।**

उपरोक्त विषयक सन्दर्भित पत्र से आप द्वारा वन विभाग के पक्ष में पर्यावरणीय स्वीकृति एव खनन योजना के अनुसार 2000 पौधो के वृक्षारोपण हेतु धनराशि जमा किये जाने हेतु अवगत कराया गया है। तदक्रम मे विषयक खनन स्थल के आस–पास की 2 हे0 वन पचायत भूमि मे 2200 पौधो के वृक्षारोपण कार्य किये जाने हेतु वन सरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड अल्मोडा के स्थायी आदेश स0 1833/9–3 (1) दिनाक 31.12.2022 द्वारा उत्तरी कुमाऊ वृत्त के नियत्रणाधीन लागू अनुसूचित दरों (एस0ओ0आर0) के अनुसार आगामी 10 वर्षों तक वृक्षारोपण क्षेत्र की देख–रेख एव अनुरक्षण कार्य हेतु निर्धारित व्यय सीमा की दरो के अनुसार निम्न प्रकार धनराशि की आवश्यकता होगी।

क0सं0	चयनित स्थल का नाम	कार्य का विवरण	क्षेत्रफल (हे0)	वन संरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड अल्मोड़ा के स्थायी आदेश सं0 1833/9–3 (1) दिनांक 31.12.2022 द्वारा निर्धारित इकाई दर	आवश्यक धनराशि (रु0 में)
1	मुनस्यारी रेज अन्तर्गत वन पचायत बजेता	वृक्षारोपण कार्य हेतु अग्रिम मृदा व्यय	2	114910/-	229820
2		वृक्षारोपण कार्य	2	59009/-	118018
3		देख रेख एव अनुरक्षण कार्य (प्रथम वर्ष)	2	36795/-	73590
4		देख रेख एव अनुरक्षण कार्य (द्वितीय वर्ष)	2	29341/-	58682
5		देख रेख एव अनुरक्षण कार्य (तृतीय वर्ष)	2	30808/-	61616
6		देख रेख एव अनुरक्षण कार्य (चतुर्थ वर्ष)	2	32348/-	64696
7		देख रेख एव अनुरक्षण कार्य (पंचम वर्ष)	2	33966/-	67932
8		देख रेख एव अनुरक्षण कार्य (षष्ठम वर्ष)	2	33883/-	67766
9		देख रेख एव अनुरक्षण कार्य (सप्तम वर्ष)	2	35577/-	71154
10		देख रेख एव अनुरक्षण कार्य (अष्टम वर्ष)	2	39224/-	78448
11		देख रेख एव अनुरक्षण कार्य (नवम वर्ष)	2	39224/-	78448
12		देख रेख एव अनुरक्षण कार्य (दशम वर्ष)	2	41185/-	82370
				योग	1052540.00
				(दस लाख बावन हजार पांच सौ चालीस मात्र)	

अतः उपरोक्तानुसार वृक्षारोपण कार्य हेतु आंकलित धनराशि **8443–00–109–01–01 फॉरेस्ट डिपॉजिट** मद में चालान के माध्यम से विभाग के पक्ष में जमा कराना सुनिश्चित करें, ताकि प्रभाग स्तर से वृक्षारोपण कार्य हेतु अग्रिम कार्यवाही की जा सके।

(आशुतोष सिंह)
प्रभागीय वनाधिकारी,
पिथौरागढ वन प्रभाग पिथौरागढ

संख्याः– 6956/9–2 दिनांकित।

प्रतिलिपिः– 1. वन सरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड, अल्मोडा।
2. जिलाधिकारी, पिथौरागढ को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित।

(आशुतोष सिंह)
प्रभागीय वनाधिकारी,
पिथौरागढ वन प्रभाग पिथौरागढ।

ANNEXURE: R5/17

कार्यालय प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़।

E-mail: dfopithoragarh@rediffmail.com; Fax/☎ 05964-225234

पत्रांक– 7174/9–2 दिनांक, पिथौरागढ, 25 अप्रैल, 2024 ।

सेवा में,

राजेन्द्र सिह दफौटी,
B-54, Judge Farm, Mukhani,
Haldwani - 263139,
Dist. Nainital.

विषयः– **Regarding to provide Van panchayat land of forest land to have plantation nearby your Bajeta soap stone Mine at bajeta, Munsyari, Pithoragarh.**

सन्दर्भः– **इस कार्यालय का पत्र सं0 7050/9–2 दिनांक 15.04.2024 ।**

उपरोक्त विषयक कम में इस कार्यालय के सन्दर्भित पत्र से पूर्व में मात्र 2200 पौधो (2.0 हे0 क्षे0) के वृक्षारोपण का आंकलन प्रेषित किया गया था, परन्तु SEIAA, उत्तराखण्ड द्वारा जारी पर्यावरणीय अनुमति की **शर्त सं0 2.18 (प्रति संलग्न)** के अनुसार कम से कम 18000 पौधो के वृक्षारोपण एवं 03 साल के अनुरक्षण किये जाने का प्राविधान है तथा उक्त के अतिरिक्त आपके द्वारा बनाये गये Mining Plan (खनन योजना) मे 300 पौधो के वृक्षारोपण **(प्रति संलग्न)** किये जाने का उल्लेख किया गया है। इस प्रकार कुल 18300 पौधो का वृक्षारोपण किया जाना प्रस्तावित है, जिनका रोपण कैम्पा योजना (1100 पौध प्रति हे0) अनुसार 16.64 हे0 क्षेत्र में विस्तारित किया जायेगा।

अवगत कराना है कि दिनांक 16.11.2023 को किये गये सयुक्त निरीक्षण अनुसार आप द्वारा रोपित किये गये वृक्षो का उचित रख–रखाव न होने के कारण अधिकाश पौधे सूखने की अवस्था मे पाये गये। अतः रोपित किये जाने वाले पौधो का वृक्षारोपण, समुचित देख–रेख/अनुरक्षण वन विभाग द्वारा सम्पादित कराया जाना उचित होगा ताकि रोपित किये गए पौधो की सफलता सुनिश्चित की जा सके। उपरोक्त कम मे वृक्षारोपण कार्य निम्नानुसार 02 चरणों में किया जाएगा, जिसकी आंकलित धनराशि निम्नवत है।

चयनित स्थल का नाम	कार्य का विवरण	क्षेत्रफल (हे0)	वन संरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड अल्मोड़ा के स्थायी आदेश सं0 1833/9–3 (1) दिनांक 31.12.2022 द्वारा निर्धारित इकाई दर	आवश्यक धनराशि (रु0 में)
मुनस्यारी रेंज अन्तर्गत वन पंचायत बजेता	**प्रथम चरण**			
	वृक्षारोपण कार्य हेतु अग्रिम मृदा व्यय (वर्ष 2024–25)	8.32	114910/-	956051.2
	वृक्षारोपण कार्य (वर्ष 2025–26)	8.32	59009/-	490954.9
	देख रेख एवं अनुरक्षण कार्य (प्रथम वर्ष) (2026–27)	8.32	36795/-	306134.4
	देख रेख एवं अनुरक्षण कार्य (द्वितीय वर्ष) (2027–28)	8.32	29341/-	244117.1
	देख रेख एवं अनुरक्षण कार्य (तृतीय वर्ष) (2028–29)	8.32	30808/-	256322.6
	द्वितीय चरण			
	वृक्षारोपण कार्य हेतु अग्रिम मृदा व्यय (वर्ष 2025–26)	8.32	114910/-	956051.2
	वृक्षारोपण कार्य (2026–27)	8.32	59009/-	490954.9
	देख रेख एवं अनुरक्षण कार्य (प्रथम वर्ष) (2027–28)	8.32	36795/-	306134.4
	देख रेख एवं अनुरक्षण कार्य (द्वितीय वर्ष) (2028–29)	8.32	29341/-	244117.1
	देख रेख एवं अनुरक्षण कार्य (तृतीय वर्ष) (2029–30)	8.32	30808/-	256322.6
			योग	4507160.32 or say 4507160.00
				(पैंतालीस लाख सात हजार एक सौ साठ मात्र)

अतः उपरोक्तानुसार वृक्षारोपण कार्य हेतु आंकलित धनराशि **8443–00–109–01–01 फॉरेस्ट डिपॉजिट** मद में चालान के माध्यम से विभाग के पक्ष में जमा कराना सुनिश्चित करें, ताकि प्रभाग स्तर से वृक्षारोपण कार्य हेतु अग्रिम कार्यवाही की जा सके।

साथ ही **शर्त सं0 2.18** में यह भी उल्लिखित है कि प्रस्तावक द्वारा खनन क्षेत्र की सीमा के चारों ओर 5.0 मी0 चौड़ाई में झाडियों युक्त घना वृक्षारोपण किया जाना है। अतः आप उक्त शर्त के अनुपालन मे खनन क्षेत्र के चारों ओर 5.0 मी0 चौड़ाई में झाड़ियों युक्त वृक्षारोपण करना सुनिश्चित करें।

नोटः– तालिका के कॉलम 04 में दर्शायी गयी दरें वन संरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड अल्मोड़ा के स्थायी आदेश सं0 1833/9–3 (1) दिनांक 31.12.2022 के क्रम में हैं।

संलग्नः– यथोक्त।

(आशुतोष सिंह)
प्रभागीय वनाधिकारी,
पिथौरागढ वन प्रभाग पिथौरागढ

संख्याः– 7174 /9–2 दिनांकित।

प्रतिलिपिः– 1. वन संरक्षक, उत्तरी कुमाऊँ वृत्त, उत्तराखण्ड, अल्मोड़ा।
2. जिलाधिकारी, पिथौरागढ़ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(आशुतोष सिंह)
प्रभागीय वनाधिकारी,
पिथौरागढ़ वन प्रभाग पिथौरागढ़।

प्राप्त 27/4/2024

ANNEXURE: R5/18

April 26, 2024

To
The Divisional Forest Officer,
Pithoragarh Forest Division, Pithoragarh
Uttarakhand

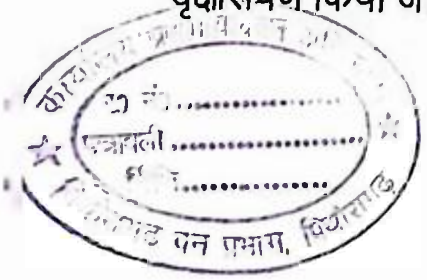
Ref: 1. Your letter No. 6956/9-2 dated 08.04.2024.
2. Your letter No. 7174/9-2 dated 25.04.2024.

Sub: Providing Van-Panchayat land for plantation of trees in lease area in pursuant to our letters dated 17.11.2023, 20.01.2024 and 22.01.2024.

Sir,

In the joint inspection report dated 25.01.2024, which is @Pg. 502 of the Addl. Report filed by the Joint Committee comprising of SDM, Mining Officer, representative of PCB, Tehsildar, Revenue Inspector and Revenue Sub-Inspector and Forest Beat Officer, it has been directed by the Joint Committee as under:

"प्रतिवादी संख्या 05 की अनुपालन आख्या दिनांक 22 जनवरी 2024 के अनुसार पट्टा क्षेत्र में वृक्षरोपित किए जाने के संबंध में पत्र संख्या 470 / तीस - खनन / 2022-23 दिनांक 20 दिसंबर 2023 के द्वारा स्वीकृत सॉपस्टोन के खनन पट्टा क्षेत्र के आसपास वृक्षारोपण हेतु उपलब्ध वन पंचायत की भूमि पट्टा धारक / प्रतिवादी संख्या 5 को उपलब्ध कराते हुए संबंधित वन पंचायत के सरपंच एवं वन क्षेत्राधिकार की देखरेख में वृक्षारोपण कार्य संपन्न कराए जाने हेतु प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़ को निर्देशित किया गया। निरीक्षण के समय वन विभाग के प्रतिनिधि द्वारा अवगत कराया गया कि स्वीकृत खनन पट्टा क्षेत्र के आसपास वृक्षारोपण हेतु वन पंचायत की भूमि को पट्टाधारक / प्रतिवादी संख्या 5 को उपलब्ध कराए जाने हेतु भूमि चयन की कार्रवाई की जा रही है। भूमि चयन उपरांत वृक्षारोपण किया जाएगा।"



Therefore, vide aforesaid inspection report dated 25.01.2024, you were directed to make available the Van-Panchayat land to the undersigned for plantation in the mining area in supervision of your good-self. It is clearly mentioned in the aforesaid report that the process of identifying the land for plantation is going on and plantation shall be done after the land is identified.

However, the undersigned has already written letters to your good self for providing land for plantation, but, to the utter surprise, instead of providing land for plantation the undersigned was given letter dated 08.04.2024 seeking an amount of Rs. 10.52 lacs for plantation and again another letter dated 25.04.2024 was issued by your goodself seeking an amount of Rs. 45.07 Lacs for plantation, which is 67% of the total project cost i.e. 67.34 Lacs which is highly exaggerated and without any basis.

The clause 2.18 of the EC condition referred in your letter dated 24.04.2024, nowhere suggests that any amount has to be deposited for plantation in your office but it provides that the undersigned shall conduct plantation and the office of your good self shall ensure compliance in species selection that has to be site specific.

We therefore, humbly request your goodself to provide us land for plantation as per clause 2.18 of the EC condition and as directed in the aforesaid inspection report and withdraw the aforesaid letters dated 08.04.2024 and 25.04.2024.

Thanks & Regards

Rajendra SinghDafoti
Mine Owner
Bajeta Soap Stone Mine
Pithoragarh

18

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

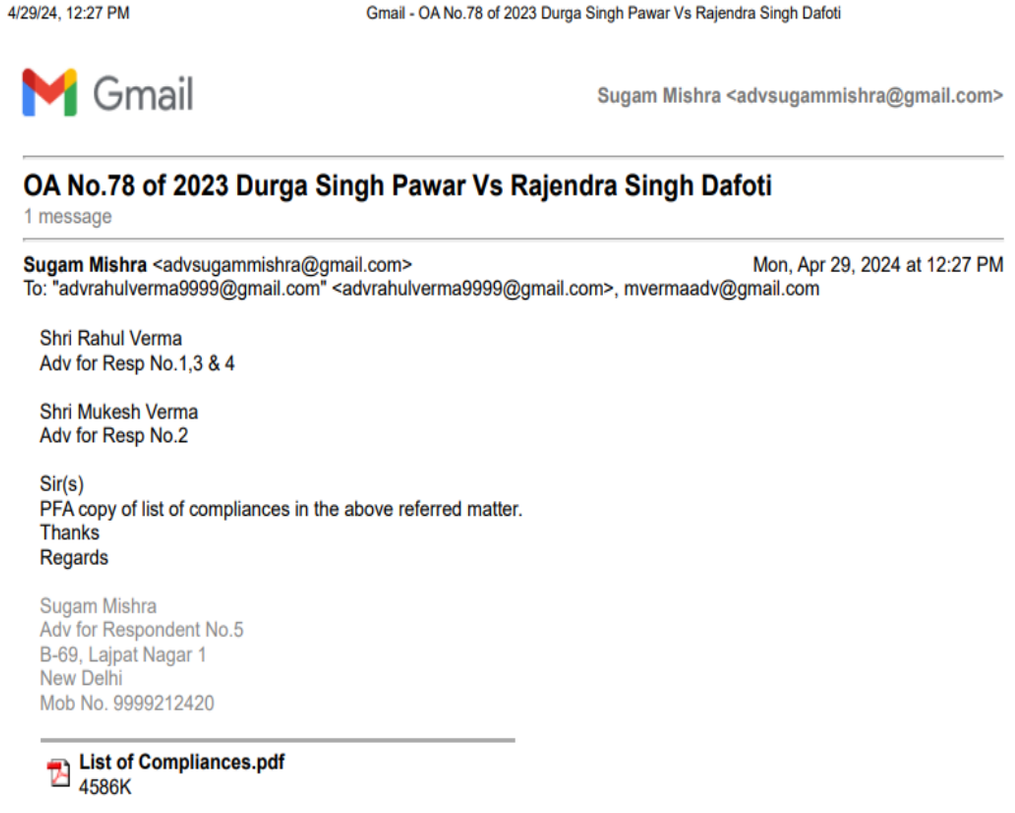
Original Application No.78/2023

Durga Singh Pawar & Ors. … Applicants

Versus

Rajendra Singh Dafoti & Ors. … Respondents

PROOF OF SERVICE



4/29/24, 12:27 PM Gmail - OA No.78 of 2023 Durga Singh Pawar Vs Rajendra Singh Dafoti

Gmail Sugam Mishra <advsugammishra@gmail.com>

OA No.78 of 2023 Durga Singh Pawar Vs Rajendra Singh Dafoti
1 message

Sugam Mishra <advsugammishra@gmail.com> Mon, Apr 29, 2024 at 12:27 PM
To: "advrahulverma9999@gmail.com" <advrahulverma9999@gmail.com>, mvermaadv@gmail.com

Shri Rahul Verma
Adv for Resp No.1,3 & 4

Shri Mukesh Verma
Adv for Resp No.2

Sir(s)
PFA copy of list of compliances in the above referred matter.
Thanks
Regards

Sugam Mishra
Adv for Respondent No.5
B-69, Lajpat Nagar 1
New Delhi
Mob No. 9999212420

List of Compliances.pdf
4586K